



**Central Administrative Tribunal
Principal Bench**

O.A. No. 2534/2018

This the 27th day of November, 2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Mr. V. Seetharamaiah, about 59 yrs.
Ex. Deputy Manager (Mech.), Group 'B'
H.No. 7-17-160,
Vasantharayapuram
Near Omkar Temple, Guntur
Andhra Pradesh-110096

...Applicant

(By Advocate: Ms. Abha Sharma and Sh. Anupam Maurya)

VERSUS

The Chairman & Managing Director,
National Projects Construction
Corporation Ltd., Registered office-
Plot No. 30-31, Raja House, Nehru Place,
Delhi-110019

...Respondent

(By Advocate: Sh. Paritosh Budhiraja and Ms. Anshula Gupta)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Heard the learned counsels for the parties.

2. The applicant, who is stated to have retired while working as Deputy Manager (Mechanical) in the service of the respondent, has filed the present



application u/s 19 of the Administrative Tribunal Act, 1985, seeking the following reliefs:-

“ In view of the facts and circumstances mentioned above in para 4 and the grounds of relief in para 5 and the position stated in para 6 herein above, the Applicant most humbly pray for the following reliefs:-

(i) This Ld. Tribunal may kindly allow the present OA and direct the Respondent Corporation to release withheld salary, leave encashment and T.A. bills to the Applicant forthwith.

(ii) Award the interest @ 18% to the Applicant against the Respondent Corporation on the delayed payment of withheld salary, leave encashment and T.A. bills;

(iii) pass such other further order or orders as may be deemed fit and proper under the circumstances of the case.”

3. Learned counsels for parties submit that during the pendency of the OA, all the benefits as prayed for in the OA, have been released to the applicant except the interest on the payment made under various heads.

4. Learned counsel for the applicant submits that as per settled law, once the delay has occurred at the end of the respondent in releasing the retiral dues under various heads, then the interest on such amounts should be paid. However, the respondent has neither passed any order to this effect nor have they paid any interest.



5. In the facts and circumstances, OA is disposed of with the direction to respondent to consider the payment of interest on the retiral dues to the applicant, keeping in view settled law and the relevant rules and instructions on the subject by way of passing a reasoned and speaking order within 8 weeks from the date of receipt of a certified copy of this order.

6. OA stands disposed of in the aforesaid terms.

7. No order as to costs.

(Aradhana Johri)
Member (A)

/akshaya/

(R.N. Singh)
Member (J)